

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

Item No. 2
(IB)-1493 (PB)/2018

IN THE MATTER OF:

Enkay (India) Rubber Co. Ltd.	Applicant/petitioner
Vs.		
Sumeru Processors Pvt. Ltd.	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 31.10.2018

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

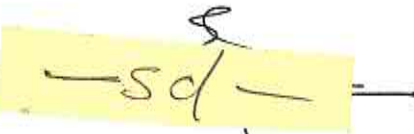
For the Applicant/petitioner: Mr. G.K. Jain, CA
For the Respondent -

ORDER

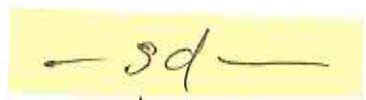
Notice to show cause be issued as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor- respondent. In the mean while Ld. Chartered Accountant undertakes to file the copy of certificate of registration of IRP.

Process dasti only.

List for further consideration on 20.12.2018.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)